

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF TETRAHEDRON LABORATORIES
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Tetrahedron Laboratories Private Limited .
2.	Date of incorporation of corporate debtor	19-06-2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar Of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24297MH2010PTC204497
5.	Address of the registered office and principal office (if any) of corporate debtor	201-A, Harmony, Netaji Subhash Chandra Bose Road, Thane (West), Maharashtra -400601
6.	Insolvency commencement date in respect of corporate debtor	15.02.2023 (NCLT order Received on 20-02-2023)
7.	Estimated date of closure of insolvency resolution process	14.08.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr Uday Shreeram Sakrikar IBBI/IPA-001/IP-P01230/2018-2019/11927
9.	Address and e-mail of the interim resolution professional, as registered with the Board	303 Rahul Vihar A, Lane Nos 8, Dahanukar Colony Kothrud, Pune 411038 Email: ipudaysakrikar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	303 Rahul Vihar A, Lane Nos 8, Dahanukar Colony Kothrud, Pune 411038 Email: cirptetrahedron@gmail.com
11.	Last date for submission of claims	06.03.2023(within 14 days from receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. 3. Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/download Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Tetrahedron Laboratories Private Limited on 15-02-2023.

The creditors of Tetrahedron Laboratories Private Limited, are hereby called upon to submit their claims with proof on or before 06.03.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. N.A

Submission of false or misleading proofs of claim shall attract penalties.



Uday
Name and Signature of Interim Resolution Professional : Mr Uday Shreeram Sakrikar
IBBI/IPA-001/IP-P01230/2018-2019/11927
AFA :AA1/11927/02/271023/104679
AFA Valid till :27-10-2023

Date and Place:20-02-2023
Pune

1. Name and e-mail of the interim resolution professional as registered with the Board	Mr. Uday Shreeram Sakrikar Tatankar Chatur Kulkarni, 411018
2. Address and e-mail to be used by correspondents with the interim resolution professional	303, Rajesh, Vihar A, Law Road, Tatankar Chatur Kulkarni, 411018 Email: udayshreeram@insolvency.com
3. Last date for submission of claims	06.03.2023
4. Classes of creditors, if any, under clause 11 of section 10(5) of the Act, as identified by the interim resolution professional	Name of class(es) : Nil
5. Name of Insolvency Professional acting as Authorised Representative of the class (Three names for each class)	Not available
6. Authorised Representative	Nil